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O.A. Nos. 393 and 395 of 2006

ORDER DATED 18<sup>th</sup> SEPTEMBER, 2008

Coram:

Hon'ble Mr. Justice K. Thankappan, Member (J)

None appear for the applicant. Heard Mr. O. N. Ghosh, Ld. Standing Counsel for the Respondents and perused the records.

2. By filing these two O.As, the applicants have prayed for reinstatement in service allowing them to work and further directing payment of back wages with service continuity within a substituted period. Both the applicants had earlier approached this Tribunal by filing O.A Nos. 341 and 383 of 1995 respectively and this Tribunal after considering the matter in ~~extension~~, dismissed their cases. Similar questions also raised in some other O.As. having not been decided in favour of the applicants therein, the matter was taken to the Hon'ble High Court and the Hon'ble Court confirmed the orders passed by this Tribunal. Both this Tribunal and the Hon'ble High Court having already negatived the claim of the applicants in O.A. Nos. 341 & 383/95. The claim of the present applicants, who are similarly placed, has no merit.

3. In this view of the matter, these two O.As. will also get the same fate. Accordingly, the O.As. stands dismissed. No order as to costs.

Kappan  
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MEMBER (J)